

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:5825  
ANSWERED ON:03.05.2002  
ALLOCATION OF ESSENTIAL COMMODITIES TO STATES  
BRIJLAL KHABRI;JAIBHAN SINGH PAWAYIA;RATILAL KALIDAS VARMA

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the allocation of wheat, rice, sugar, and kerosene under TPDS during the current year 2001-2002 to each State/Union Territory;
- (b) the allocation of imported oil to each State/Union Territory against their actual demand during 2001-2002;
- (c) whether the demands within the States/Union Territory are met with the above allocations;
- (d) if not, the reasons therefor; and
- (e) the actual quantum of the above commodities lifted by each State/Union territory during the above period?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION ( SHRI PRADHAN )

(a): A statement showing the allocation of wheat, rice, sugar and kerosene under TPDS to each State/UT during the year 2001-2002 is at Annex-I.

(b): No allotment of imported edible oil was made to any State/UT since there was no demand during 2001-2002.

(c)&(d): Public Distribution System (PDS) is supplemental in nature and cannot meet the full requirements of any particular individual or family. Keeping in view the comfortable stock position in the Central Pool, allocation of foodgrains for the APL, BPL and Antyodaya families has been increased to 35 kg per family per month w.e.f. 1.4.2002.

Annual allocation of kerosene oil to the States/UTs for distribution under the PDS is made by following certain principles in advance of the commencement of the year. In addition to the annual allocation, requests made by the State Governments for allocation of additional kerosene on account of unforeseen situations like flood, drought etc., are considered on merits.

The allocation of levy sugar under PDS is restricted to BPL population on the population basis of 1.3.2000. The minimum per capita supply of sugar to BPL families under PDS has been increased from 425 gms to 500 gms per month in all States/UTs except the NE States, Hilly States and Island territories where the minimum norm is 700 gms per head per month.

Allocation of imported edible oil is being made to States/UTs under the PDS on the basis of demands received from them and on factors like total imports, capacity with STC at ports etc.

(e): A statement showing the State-wise offtake of wheat, rice, sugar and kerosene under TPDS during the current year 2001-2002 is at Annex-II.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 5825 DUE FOR ANSWER ON 03-05-2002 IN THE LOK SABHA.

STATEMENT SHOWING STATE WISE ALLOCATION OF WHEAT, RICE, SUGAR AND KEROSENE UNDER TPDS DURING THE YEAR 2001-2002.

Sl.No.State/UT Wheat Rice Sugar+ Kerosene @  
(in 000 tonnes) (in 000 tonnes) (in MT) (in MT)

1 Andhra Pradesh	96.000	3153.480	123894	594463
2 Arunachal Pr	8.925	95.913	10102	10079
3 Assam	123.600	854.490	222940	267475
4 Bihar	1359.105	786.102	256270	655846
5 Chhattishgarh	128.697	451.980	56157	150966
6 Delhi	517.815	175.590	33636	198823

7	Goa	23.700	50.250	1590	23639
8	Gujarat	1038.336	462.954	74970	804436
9	Haryana	218.527	0.000	31744	166976
10	Himachal Pr	122.124	250.887	56984	59690
11	J & Kashmir	130.780	284.590	84412	93112
12	Jharkhand	433.427	288.958	85927	219783
13	Karnataka	289.365	1157.469	108982	520903
14	Kerala	452.640	1821.858	52836	269497
15	Madhya Pradesh	939.527	411.064	156828	511168
16	Maharashtra	2041.458	1087.735	210518	1442085
17	Manipur	20.520	71.370	21364	22780
18	Meghalaya	12.000	162.115	20648	20597
19	Mizoram	12.120	101.337	8070	7284
20	Nagaland	24.975	130.025	14276	13513
21	Orissa	0.000	1040.151	108214	327831
22	Punjab	134.126	21.440	19012	301725
23	Rajasthan	1412.643	17.394	93196	428299
24	Sikkim	1.200	48.021	4742	6924
25	Tamil Nadu	0.000	1847.178	136630	634658
26	Tripura	15.360	180.075	32066	32274
27	Uttar Pradesh	2032.488	945.396	412092	1298013
28	Uttranchal	57.552	86.754	73178	112059
29	West Bengal	1254.297	1015.158	176840	795453
30	A&N Islands	10.155	32.477	4742	6382
31	Chandigarh	16.970	2.708	856	14729
32	D&N Haveli	1.593	5.769	590	3119
33	Daman & Diu	0.870	2.979	144	2374
34	Lakshadweep	0.500	6.644	1402	902
35	Pondicherry	0.240	27.306	3004	14606

Total 12931.635 17076.249 2693510 10032462

+ Allotment of levy sugar includes annual festival quota which has been doubled in the year 2001.

@ Allotment of kerosene also includes adhoc allocation of SKO made to States.

## ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF UNSTARRED QUESTION NO. 5825 DUE FOR ANSWER ON 12.05.2002 IN THE LOK SABHA.

STATEMENT SHOWING STATE WISE OFFTAKE OF WHEAT, RICE, SUGAR AND KEROSENE UNDER TPDS DURING THE YEAR 2001-2002.

Sl.No.State/UT Wheat Rice Kerosene @  
(in 000 tonnes) (in 000 tonnes) (in MT)

1	Andhra Pradesh	7.385	1719.860	589555
2	Arunachal Pradesh	4.510	46.812	10439
3	Assam	70.011	503.636	268784
4	Bihar	379.100	108.577	657969
5	Chhattishgarh	41.437	226.386	147165
6	Delhi	85.656	28.597	197717
7	Goa	1.350	8.481	23647
8	Gujarat	360.134	144.762	799031
9	Haryana	94.004	0.000	171503
10	Himachal Pradesh	45.877	120.198	49353
11	Jammu & Kashmir	91.145	254.065	90693
12	Jharkhand	189.259	109.063	217815
13	Karnataka	245.790	1084.535	520080
14	Kerala	98.533	454.006	266655
15	Madhya Pradesh	560.865	174.264	507218
16	Maharashtra	889.859	510.728	1440203
17	Manipur	0.000	26.195	16315
18	Meghalaya	6.334	50.601	21204
19	Mizoram	8.887	38.255	7182
20	Nagaland	18.809	29.608	14076
21	Orissa	0.468	587.046	319792
22	Punjab	52.424	1.588	297969
23	Rajasthan	671.784	0.981	424012
24	Sikkim	0.600	18.489	6393
25	Tamil Nadu	0.000	1065.513	634891
26	Tripura	3.000	83.264	30856
27	Uttar Pradesh	535.474	155.215	1292742

28	Uttranchal	0.000	0.000	110702
29	West Bengal	498.106	270.362	795592
30	A&N Islands	4.209	12.776	6371
31	Chandigarh	0.050	0.373	13310
32	D&N Haveli	0.925	3.790	3096
33	Daman & Diu	0.064	0.360	2231
34	Lakshadwep	0.000	3.000	225
35	Pondicherry	0.315	9.539	14101

Total 14966.364 7850.925 9968887

+ Lifting of the allocated quantity of levy sugar is the sole responsibility of the State Governments/Union Territories concerned.

@ Offtake figures are as per IPR Figures are provisional.